

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

**O. A. No. 260/00640 OF 2016**  
**Cuttack, this the 16<sup>th</sup> day of September, 2016**

**CORAM**  
**HON'BLE MR. R.C. MISRA, MEMBER(A)**

Sri Narayan Chandra Sethy, aged about 43 years, Son of Late Sankar Sethy, At/Po-Dehudi Anandapur, Dist-Bhadrak, At present working as a casual worker attaining the duty of Helper, L.P.T., At/PO-Bahalda, Dist-Mayurbhanj, Odisha.

.....Applicant

By the Advocate(s)-M/s. G. Panda, B. Rout.

**-Versus-**

**Union of India, represented through**

1. Secretary, Ministry of Information and Broadcasting, Shastri Bhawan, New Delhi-110001.
2. Director General, Door Darshan, Copernicus Marg, Mandi House, New Delhi.
3. Station Engineer, Door Darshan Maintenance Centre and V.H.P.T, At-Bhimpura, PO-Haripur, Via-Motiganj, Dist- Balasore, Odisha.
4. Station Director, Door Darshan Kendra, At/PO-Sainik School, Bhubaneswar, Dist- Khurda.
5. Asst. Engineer, L.P.T., Relay Centre, At/PO-Bahalda, Dist-Mayurbhanj, Odisha.

.....Respondents

By the Advocate(s)- Mr. A. Pradhan

**O R D E R(Oral)**

**R.C. MISRA, MEMBER (A):**

Heard Sri B.Rout, Ld. Counsel appearing for the Applicant and Sri A. Pradhan, Ld. ACGSC appearing for the Respondents, on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. The applicant is a Casual Labourer under the office of the Respondent No.3 i.e, the Station Engineer, Door Darshan Maintenance Centre and V.H.P.T, Bhimpura, in the district of Balasore. He claims that he has been working as Casual Labourer w.e.f. 01.08.1995 on daily wage basis uninterruptedly against a sanctioned vacant post of Helper. He has also served on daily wage basis for more than 240 days to the utmost satisfaction of the authorities. The Department of Personnel and Training has introduced a Scheme for Casual Workers working on daily wage basis vide letter dated 07.06.1988 which envisages that where the



nature of work entrusted to casual workers and regular employees are same, the casual workers should get at the rate of 1/30<sup>th</sup> of the pay at the minimum of the relevant pay scale of Group 'D' with Dearness allowance and grade pay for work of 08 hours per day. The applicant claims that he should be given this status because of his continuous service in the Department. However, the Respondents-Authorities have not considered the claim. Learned Counsel for the applicant has also drawn my attention to various representations, the latest being dated 26.04.2016 (Annexure-A/3) addressed to the Respondent No.2 i.e., Director General, Door Darshan, Mandi House, New Delhi which is said to be pending so far without any decision.

3. Considering the facts submitted by the Ld. Counsel for the applicant, at the stage of admission without going into the merit of this matter, I direct Respondent No.2 to dispose of the representation dated 26.04.2016 (Annexure-A/3) if it has been received and pending consideration with a reasoned and speaking order which may be communicated to the applicant within three months from the date of receipt of this order.

4. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

5. On the prayer made by Sri B. Rout, Ld. Counsel appearing for the Applicant, copy of this order, along with paper book, be sent to Respondent Nos.2, 3 & 5 by Speed Post at the cost of the applicant for which he undertakes to file the postal requisites by 20.09.2016.

6. Free copy of this order be made over to Ld. Counsel appearing for both the sides.

  
(R.C.MISRA)  
MEMBER(A)